

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11660/2025

[Arising out of impugned final judgment and order dated 03-10-2024 in CRLA No. 85/2016 passed by the High Court of Kerala at Ernakulam]

PRINCE & ANR.

Petitioner(s)

VERSUS

STATE OF KERALA

Respondent(s)

Date : 13-10-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARAVIND KUMAR

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Manas P Hameed, Adv.
Mr. G Anto Robert, Adv.
Ms. Ipsita Ojal, Adv.
Mr. Anil Kumar K P, Adv.
Ms. Mariyamma A. K., AOR

For Respondent(s) Mr. Harshad V. Hameed, AOR
Mr. Dileep Poolakkot, Adv.
Mrs. Ashly Harshad, Adv.
Mr. Mahabir Singh, Adv.
Mr. Anshul Saharan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List this matter on 19.01.2026.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)